

II. A copy each (in English and Hindi) of the following papers: -

- (a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways, for the year 2023-24 (for the year ending 31st March, 2024).
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L. T. 2053/18/25]

III. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the National Meat and Poultry Processing Board (NMPPB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1991/18/25]

REGARDING NOTICES RECEIVED UNDER RULE 267

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, माननीय सभापति जी को डा. जॉन ब्रिटास से नियम 267 के तहत एक नोटिस प्राप्त हुआ है, जिसमें संयुक्त राज्य अमेरिका द्वारा एक सैन्य विमान से भारतीय नागरिकों के निर्वासन पर चर्चा की मांग की गई है। माननीय सदस्य, इस मामले को कल, यानी गुरुवार, 6 फरवरी, 2025 को पहले ही विस्तार से उठाया जा चुका है और इस संबंध में माननीय विदेश मंत्री द्वारा एक स्वतः संज्ञान बयान भी दिया गया था। तब एक अपवाद भी बनाया गया था, जिसमें सदस्यों को इस मामले पर स्पष्टीकरण मांगने की अनुमति दी गई थी, जिसका माननीय मंत्री महोदय जवाब भी दे चुके हैं। माननीय सदस्य, 8 दिसंबर, 2022 और 19 दिसंबर, 2022 को नियम 267 पर सहमत सभापति जी के विस्तृत फैसले को आप याद कर सकते हैं, जिसे कई बार दोहराया भी गया है। श्री संजय सिंह से कल प्राप्त एक और नोटिस time barred है, इसलिए उस पर विचार नहीं किया गया है। चूंकि डा. जॉन ब्रिटास का नोटिस सभापति जी द्वारा दिए गए निर्देशों के अनुरूप नहीं है, इसलिए इसे स्वीकार करने में मैं असमर्थ हूँ, धन्यवाद।

सभापीठ की अनुमति से उठाए गए मामले, डा .मेधा विश्राम कुलकर्णी।

MATTERS RAISED WITH PERMISSION

Concern over rising road accidents in Pune

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, this is regarding rising road accidents in Pune. I rise to draw the attention of this august House to the alarming rise in road accidents in Pune city. In 2024, Pune recorded 1,400 road accidents, resulting 320 fatalities. Also, the total number of road accidents has increased as compared to the previous year. In 2024, about 174 two-wheeler riders lost their lives in road accidents due to rash driving, over-speeding and non-compliance of norms. Now there are 25 pro-accident zones identified by Pune police. Several factors contribute to this crisis including poor road conditions, obstacles of ongoing construction work, illegal encroachments, reckless driving, over-speeding, drunk driving, triple-seat or even four-seat riding on two-wheelers, driving on footpaths, lack of enforcement of traffic, etc. The Bombay High Court has already taken note of Pune's worsening traffic conditions and directed Pune Commissioner to take corrective measures. The Police Commissioner and Pune Municipal Commissioner have initiated steps to address traffic congestion and improve road safety.

However, the rising number of accidents indicates that more urgent and stricter action is required. In one place near Wagholi, a drunken driver of a dumper crushed nine workers who were sleeping on footpath. On Gangadham Road, a dumper crushed a lady who was going on a two-wheeler. You all must be knowing about Porsche car accident by a drunken teenager car driver in the midnight. Food delivery boy was crushed in another such accident. The truck which was coming from a wrong side crushed many lives. School-going children, senior citizens, pedestrians, office-going persons using two-wheelers, no one is safe on Pune's roads. My opinion is, stricter action is required to prevent further loss of lives. For that, deployment of more traffic personnel and an AI-based CCTV surveillance at accident-prone zones, improvement of road conditions and completion of construction work in a time-bound manner, intensified actions against violation of rules, launching of extensive public awareness campaign, implementation of harsher penalties are all required. Hon. Vice-Chairman, Sir, I request the Government to